BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

1. Original Application No.733/92.

Shri P.C.Kale. .... Applicant.

V/s.

Central Ammunition Depot & Anr. .... Respondents.

2. Original Application No.735/92.

Shri Naisgavali. .... Applicant.

3. Original Application No.782/92.

Shri G.S.Gajbhiye. .... Applicant.

4. Original Application No.793/92.

Shri S.R.Nandeshwar. .....Applicant.

5. Original Application No.806/92.

Shri P.G.Pantharam. .... Applicant.

6. Original Application No.930/92.

Shri V.M.Darange. .... Applicant.

V/s.

Central Ammunition Depot & Anr. .... Respondents.

Coram: Hon'ble Vice-Chairman, Shri Justice M.S.Deshpande,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Shri Ramesh Darda for the
Respondents.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 15.3.1993.

We have considered the submissions of the applicant. It is apparent that by the earlier Judgment of this Tribunal, liberty was granted to the Respondents to proceed against the applicants in accordance with law, in case the respondents think it is necessary to terminate his services. Consequently, a show cause notice was issued to the applicant on 18.6.1991. According to the applicant's learned counsel the applicant had requested for time to file reply on two occasions and his prayer for time was not considered and the order of termination came to be passed on 6.9.1991.

...2.

Considering ~~the view that was based~~ what occurred between these two dates, we see no justification for the lapse in not filing the reply of the inquiry proceedings. Another submission of the applicant was that he could not understand the original form in which the information was to be given was in English. It is difficult to accept this submission.

2. We see no merits in this application.

3. This order would also govern Original Application Nos.735/92, 782/92, 793/92, 806/92, and 930/92 in which the facts are identical.